

Order dated 16.2.2004

Heard the learned counsel for the parties. In course of submission, learned counsel appearing for the Respondents drew our attention to a decision of this Bench dated 30.8.2001 rendered in O.A.Nos. 772, 785 and 466 of 1998 and submitted that the case at hand is fully covered by that decision. We have gone through that decision and found that the applicants therein had prayed for quashing the entire selection for the recruitment year 1995 and for direction to the Respondents to select the eligible ED officials and to declare the result correctly. In this background, we feel it necessary to quote the prayers of the applicants made in this O.A., as under.

" To quash the entire irregular selection to the Gr.C Postman cadre for the recruitment year 1995 with direction to Respondents to select the eligible ED officials and to declare the result correctly and; to direct the Respondents to appoint the applicant in Gr.C Postman cadre from the very date other eligible candidates appointed and further pay him the salary and other consequential benefits".

It is also submitted by the learned counsel for the Respondents that the facts of the earlier OAs (referred to above) being one and the same to the facts of the present O.A. and the Tribunal having rejected those OAs through an exhaustive common order, it would be incorrect to take a different ~~fix~~ view from the view that has already been taken.

Having gone through the entire ~~records~~, we find that this case ~~is~~ in no way stands distinctly

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from the O.A.Nos.772, 785 of 1997 and 466/98 already
disposed of this Tribunal.

For the reasons recorded above, we find
no merit in this O.A., which is accordingly rejected.

No costs.

Bengtsson
VICE-CHAIRMAN (J)

Huber
VICE-CHAIRMAN (A)